

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 734 of 2011

(Arising out of order-in-original no. Belapur/41/Tal/R-I/COMMR/SLM/10-11 dated 28th January 2011 passed by the Commissioner of Central Excise & Customs, Belapur)

M/s Bulk Cement Corporation (India) Ltd
Plot No. W-7, Kalamboli,
Taluka – Panvel, Dist.-Raigad,
Navi Mumbai – 410 218

.....Appellant

VERSUS

Commissioner of Central Excise &
Service Tax, Raigad
1st Floor, CGO Complex,
CBD, Belapur,
Navi Mumbai – 400 614

.....Respondent

APPEARANCE:

Shri Rishikesh Shukla, Advocate for the Appellant
Shri N N Prabhudesai, Superintendent, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85413/2020

Date of Hearing: 26.02.2020
Date of Decision: 26.02.2020

PER: CORAM

Learned Counsel submits that the appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and that in consequence acceptance of declaration prescribed in discharge certificate has been issued by the competent authority.

2. We have heard Learned Authorised Representative.

3. In accordance with the provisions of the scheme, and as per section 127(6) of Finance Act, 2019, appeal is dismissed as deemed to be withdrawn.

(Dictated & pronounced in open Court)

(C J Mathew)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad